and when will sanction for that be asked for from the Finance Ministry?

Shri Shinde: This scheme has been sanctioned in the Third Plan, and it is expected that about Rs. 35 iakhs would be spent on the Institute. Government has made adequate provision for expenditure of this amount.

Shri Sham Lal Saraf: May I know whether this Institute is to impart training in sea fishing as well as inland fishing?

Shri Shinde: This would be for sea fishing.

## C.H.S. Scheme

\*1500. Shri P. Kunhan: Will the Minister of Health be pleased to state:

- (a) whether it is a fact that there is no provision under the C.H.S. Scheme whereby the medical facilities can be extended to the family of a deceased Government servant which was wholly dependent and permanently residing with such a deceased;
  - (b) if so, the reasons therefor; and
- (c) the steps proposed to be taken to safeguard the interests of such destitute families?

## The Deputy Minister in the Ministry of Health (Dr. D. S. Raju): (a) Yes.

(b) and (c.) The question of extending the benefits of Contributory Health Service Scheme to the families of deceased Government servants for so long as they can retain Government residential accommodation is under consideration.

Shri Kunhan: Is the Government aware that families of Government servants who die prematurely are put to great difficulties?

**Dr. D. S. Raju:** Yes, Sir, they are put to difficulties, that we know. Government is aware of it.

Shri Warior: Why is it that it has been decided that this scheme will be extended to the families of the deceased Government servants only when they are in Government quarters and not when they go out of them? How long are they allowed to remain in Government quarters?

The Minister of Health (Dr. Sushila Navar): Delhi is the place where the Scheme Contributory Health operating at the moment. It might be extended to one or two other cities. Government servants come from all over India, and normally speaking, the family are expected to go back to their own home States after the death of the Government servant. So long as they stay here—the period I think is something like four months--it is decided that we might extend the medical benefits to them. It is not possible to extend to them after they have gone back to their own homes.

## Railway Magistrates for checking Ticketless Travelling

\*1501. Shri B. Verma: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the Railway Magistrates have been empowered to check the compartments personally and order arrest of passengers without tickets thereby becoming a party to the dispute;
- (b) whether it is also a fact that these Magistrates impose heavy fines without hearing the passengers concerned; and
- (c) if so, reaction of Government in the matter and action proposed to be taken?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): (a) No, Sir.

- (b) No. Sir.
- (c) Does not arise.

## Loans to Agriculturists

\*1502. Shri Surendranath Dwivedy: Will the Minister of Food and Agriculture be pleased to state:

(a) whether loans advanced to agriculturists in the year 1947 as a part